

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 193 OF 2018 &
IA NOS. 882 & 883 OF 2018

Dated: 25th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

BSES Rajdhani Power Limited

.... Appellant(s)

Versus

Delhi Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Ms. Aishwarya Modi

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kumar Sharma for R-1

ORDER

IA NO. 882 OF 2018

(For exemption from filing clear copies of certain annexures)

The learned counsel, Mr. Buddy A. Ranganadhan, appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing clear copies of certain annexures. Further, he submitted that, the reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from filing clear copies of certain annexures is granted at the risk of the learned counsel appearing for the Appellant subject to file the typed copy of the

same within 12 weeks from today. With these observations, the instant IA stands disposed of.

IA NO. 883 OF 2018

(For exemption from numbering annexures in continuation)

The learned counsel, Mr. Buddy A. Ranganadhan appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from numbering annexures in continuation. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from numbering annexures in continuation is allowed at the risk of the learned counsel appearing for the Appellant. With these observations, the instant IA stands disposed of.

APPEAL NO. 193 OF 2018

The learned counsel, Mr. Pradeep Misra, accept notice on behalf of the first Respondent.

The Appellant is permitted to issue Public Notice.

The learned counsel appearing for the Respondent prays for 10 weeks time to file his reply to the appeal. The learned counsel appearing for the Appellant also prays for 06 weeks thereafter to file his rejoinder to the reply to be filed by the first Respondent.

Submissions made by the learned counsel appearing for the Appellant and the first Respondents, as stated above, are placed on record.

The learned counsel appearing for the Respondent is permitted to file his reply to the appeal by 03.10.2018, after duly serving copy on the other side. Thereafter, learned counsel appearing for the Appellant is permitted to file his rejoinder to the reply to be filed by the first Respondent by 14.11.2018, after duly serving copy on the other side.

List the matter on **27.11.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S.D. Dubey)
Technical Member
Vt/js

(Justice N. K. Patil)
Judicial Member